

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY PART-II,  
SECTION 3, SUB-SECTION (ii) ]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

Notification

(INCOME TAX)

New Delhi, the <sup>29th</sup> October, 2013

S.O.- In exercise of the powers conferred by section 118 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby directs that the Income-tax authorities specified in column (3) of the Schedule below shall be subordinate to the Income-tax authority specified in column (2) of the said Schedule.


**SCHEDULE**

S.No.	Designation of Income-tax authority	Designation of Income-tax authority
(1)	(2)	(3)
1.	Chief Commissioner (Large Taxpayer Unit) Kolkata	1. Commissioner of Income-tax (Large Taxpayer Unit) Kolkata 2. Commissioner of Income-tax (Appeals) Large Taxpayer Unit, Kolkata.

.2. This notification shall come into force from the date of its publication in the Official Gazette.

84/2013

Notification No. F.No.187/16/2013/ITA.I]

  
(Surabhi Sharma)

Under Secretary to the Govt. of India

To  
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29/10